
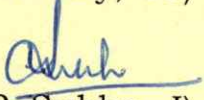


Serial No. of Order	Date of Order	Order with Signature	Office Note as to action (if any) taken on Order
21.	23.7.08	<p><u>W.P. (C) No. 22 of 2005</u></p> <p>Present: Mr. N. Rai and Ms. Jyoti Kharga, Advocates for the Petitioners.</p> <p>Mr. S.P. Wangdi, Advocate General with Mr. J.B. Pradhan and Mr. Karma Thinlay, Govt. Advocates for the State-Respondents.</p> <p>Mr. A.Moulik, Sr. Advocate with Ms. Kessang Diki Bhutia, Advocate for the Respondent Nos. 4 to 17.</p> <p>...</p> <p>For the reasons which are given in the main matter (Writ Petition (C) No. 20 of 2005 Deepankar Gurung & Ors. Vs. State of Sikkim & Ors.) disposed of yesterday, this similarly circumstanced writ petition is also dismissed without any order as to costs.</p> <p> (A.N. Ray, CJ)</p> <p> (A.P. Subba, J)</p>	